GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 413 ANSWERED ON 17TH NOVEMBER, 2016

HIKE IN FEES FOR RENEWAL OF DRIVING LICENCES

413. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has proposed a steep hike in the fees for the issue and renewal of driving licences for all types of vehicles, if so, the details thereof and the rationale behind doing so;

(b) whether the Government has proposed amendments to the Central Motor Vehicles Rules 1989 for charging separate fees for a driving competency test, if so, the details thereof and the reasons therefor;

(c) whether the States have been authorized to charge separate fees for conducting driving competence tests for different categories of vehicles, if so, the details thereof and the reasons behind such an authorization; and

(d) whether the additional revenue generated from such hikes be utilized for any particular activity, if not, the rationale behind such hikes?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (d) The Ministry of Road Transport and Highways has issued draft notification GSR 744(E) dated 28.07.2016 for revision of fee. In the notification, fee for test, or repeat test, as the case may be, of competence to drive (for each class of vehicle) has also been proposed. It has also been proposed that the States may levy additional amounts to cover the cost of automation and technology utilised for conducting the testing or providing value added services. The revenue generated from fee for various activities/services under Central Motor Vehicles Rules, 1989 collected and retained by State Governments concerned. Final notification is under consideration.
